

12

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

CP NO. 336/2003 IN
OA NO. 3398/2001

This the 6th day of July, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.K.MALHOTRA, MEMBER (A)

1. Brij Nath s/o Sh. Hari Lal,
2. Om Parkash s/o Sh. Ram Swarup
3. Sukh Lal s/o Sh. Mool Chand
4. Raj Kumar s/o Sh. Mohan Lal
5. Pyare Lal s/o Sh. Sohan Lal
6. Shyam Lal s/o Sh. Ganeshi Ram
7. Shabir Ali s/o Sh. Jadwar Ali
8. Rajender Kumar s/o Sh. Bhagwan Dass
9. Mosam Ali s/o Sh. Khurshid Ali
10. Sagam Lal s/o Sh. Ram Lal
11. Mohan Lal s/o Sh. Matru Lal
12. Ramesh Kumar s/o Sh. Bansi Lal
13. Fakir chand s/o Sh. Madew Ram
14. Kishori Lal s/o Sh. Faken Lal

All are working as Washerman (Dhobbies) under AOC,
Air Force Station, Race Course, New Delhi.

(By Advocate: Sh. Yogesh Sharma)

Manohar

Versus

1. Sh. Subir Dutta
Secretary,
Ministry of Defence,
Govt. of India,
New Delhi.
2. Sh. S.Krishna Swamy,
Chief of the Air Staff,
Air Head Quarter,
Vayu Bhawan,
New Delhi.

(Sh. Sebastian, Assistant PC(LC), departmental representative)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Learned counsel for applicant has submitted that WP(C) No.8557/2003 has been filed by the respondents challenging the order of this Tribunal, non-compliance of which is complained against in the present proceeding, and now the petition is fixed by the Delhi High Court on 1.9.2005. It is further submitted that a statement has been given on behalf of the applicant that the contempt proceeding shall not be continued till the next date. The present proceeding were filed in September, 2003 since then the proceedings are being adjourned as the writ petition there is pending.

2. Considering the facts of the present case and the order of the Hon'ble High Court produced before us we are of the view that the present proceeding should be disposed of at this stage giving liberty to the applicant to file contempt proceeding, if necessary, after the writ petition is decided or the stay order is vacated.

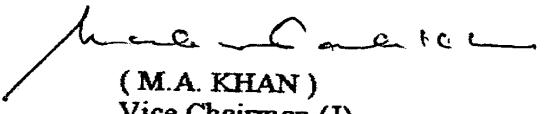
6 March 2005

3. Accordingly, the present CP is dismissed. Notices are discharged. Liberty is granted to the applicant to file fresh contempt petition, if necessary, after the disposal of the writ petition No.8557/2003 or vacation of the stay order.



(S.K. MALHOTRA)
Member (A)

'sd'



(M.A. KHAN)
Vice Chairman (J)